

(2021) 02 KL CK 0081

In the High Court Of Kerala

Case No : Writ Petition (C) No. 9067 Of 2020

Rose Mary Kuruvilla

APPELLANT

Vs

State Of Kerala And Ors

RESPONDENT

Date of Decision : 19-02-2021

Acts Referred:

Citation : (2021) 02 KL CK 0081

Hon'ble Judges : Raja Vijayaraghavan V, J

Bench : Single Bench

Advocate : Navod Prasannan Pattali, K.V. Krishnakumar, K.V. Sohan

Final Decision : Disposed Of

Judgement

1. The instant writ petition is filed seeking the following relief:-

â??i. Issue a writ of mandamus or such other writ or order or direction, directing the 3rd respondent to receive the land tax for the property of the

petitioner for 80 ares property situated in survey number 31 in Kurumathur Desom, Kurumathur Amsom, Thaliparambu Village, Kannur District

obtained by virtue of Sale Deed No.2952/86 dated 24.10.1986 registered before the SRO Thaliparambu and also 7.25 Acres of land in Survey number

31 in Kurumathur Desom, Kurumathur Amsom, Thaliparambu Village, Kannur District obtained by virtue of Purchase Certificate Patta No.1130/76

dated 3.7.76 issued by District Collector, Thaliparambu, Land Tribunal.â??

2. This Court by order dated 24.7.2020 had directed the additional 4th respondent to take a decision on Ext.P7 request made by the petitioner herein.

3. A statement has been filed by the Tahsildar (LR), Taliparamba. Paragraph 4 of the statement is extracted below for convenience.

â??4. As the applicant obtained the land in Survey No.31 in Kurumathur Amsom

Kurumathur Desom in Kurumathur Village was before the ban order issued by the Taluk Land Board and the Honâ??ble High Court has already cancelled the documents registered by impersonation in common judgment on W.P.(C) Nos.24553/2016 and 4746/2017 dated 9.12.2019, and the applicantâ??s name has already included in the land owners column in the Village records for the property of an extent of 1.5646 hectare in the R.S.101/25, an extent of 0.4823 hectare in 101/3, an extent of 0.0849 hectare in R.S.101/16 in old survey number 31 and the land tax was being accepted by the Village Officer Kurumathur up to 2016-17.

Hence, Tahsildar, Taliparamba issued direction to the Village Officer, Kurumathur, to continue to receive the land tax from the petitioner for the aforesaid land in good faith and humanitarian consideration.â??

4. Sri. Navod Prasannan, the learned counsel appearing for the petitioner submitted that the petitioner has no further grievance. His request is to direct the respondents 3 and 4 to act in terms of the statement.

In view of the statement filed, this writ petition is disposed of directing the respondents 3 and 4 to act in accordance with the statement filed before this Court on 8.10.2020 by the Tahsildar (LR), Taliparamba.